

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.239
CP 11 of 2020

Proceedings under Section 71(10) of Co. Act, 2013

IN THE MATTER OF:

Rajasthan Rajya Vidhyut Prasaran Nigam Ltd
V/s
Essar Shipping Ltd

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr.Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Ravi Pahwa, Advocate
For the Respondent :Mr. Nipun Singhvi, Advocate

ORDER

A purshis for withdrawal has been filed by the Applicant on 03.05.2024 vide Inward Diary No. D 784 which is taken on record.

It is stated therein that the Respondent Company has repaid the entire principal dues and the Applicant Co. issued a No Dues Certificate on 08.04.2024 to the Respondent Company. Hence, this petition stands settled out of Court.

In view of the above, CP 11 of 2020 stands withdrawn being settled out of Court.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)